

THE GAUHATI HIGH COURT AT GUWAHATI
(The High Court of Assam, Nagaland, Meghalaya, Manipur,
Tripura, Mizoram and Arunachal Pradesh)

NOTIFICATION

Dated: Guwahati, the 03rd April, 2012


NO. **HC.VII-136/2007/ 2651 /A** The Hon'ble Gauhati High Court is pleased to direct the following officers of Assam Judicial Service to remain present at the Judges' Lounge, Gauhati High Court, Guwahati, on 04.04.2012 at 4:10 PM, positively, for interaction through Skype, for speedy disposal of cases under Sec. 138 of N.I. Act.

1. Shri S.P. Moitra, Chief Judicial Magistrate, Kamrup, Guwahati.
2. Shri Biprajit Roy, SDJM(S) No. 2, Kamrup, Guwahati.
3. Smti. Tripti Ari, JMFC, Kamrup, Guwahati.

By Order
Sd/- V.K. Chandak
Jt. Registrar (Judl.-I)

Memo No. **HC.VII-136/2007/ 2652-60 /A** dated 03.04.2012

1. The District & Sessions Judge, Kamrup, Guwahati He is requested to inform the concerned Judicial Officers.
2. The Joint Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
3. The Dy. Registrar (G&C), Gauhati High Court, Guwahati.
4. Shri S.P. Moitra, Chief Judicial Magistrate, Kamrup, Guwahati.
5. Shri Biprajit Roy, SDJM(S) No. 2, Kamrup, Guwahati
6. Smti. Tripti Ari, JMFC, Kamrup, Guwahati.
7. The System Analyst, Gauhati High Court, Guwahati, for making necessary arrangement for the aforesaid interaction.
He is also requested to upload the notification, immediately, in the official website of the Gauhati High Court, Guwahati.
8. The C.A. to Registrar General, Gauhati High Court, Guwahati.
9. The Office File.


31/4/2012
Joint Registrar (Judl.-I)